

(2008) 05 PAT CK 0013
In the Patna High Court
Case No : CWJC No. 1740 of 2003

Shashank Shekhar

APPELLANT

Vs

The State of Bihar and Others

RESPONDENT

Date of Decision : 06-05-2008

Acts Referred:

Citation : (2012) 1 PLJR 35

Hon'ble Judges : Chandramauli Kr. Pd., Acting C.J.;J.N. Singh, J

Bench : Division Bench

Judgement

1. Complaint of the petitioner, in this public interest litigation is non-constitution of Child Welfare Committee, Juvenile Justice Board, Child Protection Unit and Special Juvenile Police Unit in terms of the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2000.
2. Counter affidavits, duly sworn by the Chief Secretary as also Principal Secretary, Social Welfare Department, have been filed.
3. Mrs. Nivedita Nirvikar referring to those counter affidavits submits that all the aforesaid bodies shall be constituted not later than six months from today.
4. Let it be done.
5. In view of aforesaid, no useful purpose shall be served by keeping this petition pending.
6. Application stands disposed off.